

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD

OA.980/99

dt.13-2-2001

Between

K.V. Ramana Murthy : Applicant

and

1. Union of India, rep. by  
its General Manager  
SE Rly., Calcutta

2. Chief Admin. Officer (P)  
SE Rly, Bhubaneswar

3. Chief Personnel Manager  
SE Rly., Visakhapatnam

4. Chief Project Manager  
SE Rly., Bilaspur

5. Chief Project Manager  
SE Rly., Khargpur : Respondents

Counsel for the applicant : P.B. Vijaya Kumar  
Advocate

Counsel for the respondents : V.Vinod Kumar  
SC for Railways

Coram

Hon. Mr. Justice V. Rajagopala Reddy, Vice Chairman

Hon. Mr. M.V. Natarajan, Member (Admn.)

Order

Oral order (per Hon. Mr. V. Rajagopala Reddy, VC)

As the learned counsel for the applicant submits that he had been retired from service, no orders are necessary in this OA, the OA, therefore, is dismissed. No costs.

The applicant, however, is eligible for all terminal benefits that he is entitled to in accordance with law.

*Member*  
(M.V. Natarajan)  
Member (Admn.)

*Amaganath*  
(V. Rajagopala Reddy)  
Vice Chairman

Dated : 13 Feb, 2001  
Dictated in Open Court

sk

*M  
Gopal*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: HYDERABAD

COPY TO

1ST AND 2ND COURT

1. H.V.G.R.J. ✓
2. H.E.S.O.P:MITTIER (JUDG.)
3. H.M.V. AMENDMENT: (ADMIN.)
4. D.T. (ADMIN.) ✓
5. SPARE ✓
6. ADVOCATE
7. STANDING COUNSEL

TYPED BY  
COMPILED BY

CHECKED BY  
APPROVED BY

THE HONOURABLE MR. JUSTICE VURADA GOPAL REDDY  
VICE-CH. JUDGE ✓

THE HONOURABLE MR. B.B. DAI PARAMESHWAR  
MEMBER (JUDG.)

THE HONOURABLE MR. M.V. NATARAJAN  
MEMBER: (ADMIN.)

DATE OF ORDER: 13/2/2007

MR./M./CP. NO.:

IN

CASE NO.: 780/99

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

C.P. CLOSED

A.P. CLOSED

DISP. S.D. IF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDER/REJECTED

NO ORDER AS TO COSTS

(10 copies)

